

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1363 of 2019

IN THE MATTER OF:

Aashish Nevatia

....Appellant

Vs.

CFM Asset Reconstruction Pvt. Ltd. & Anr.

....Respondents

Present:

**For Appellant: Ms. Neeha Nagpal and Mr. Malak Bhatt,
Advocates**

**For Respondents: Mr. P.K. Mullick, Advocate for R-1 and
Ms. Soma Mullick, Advocate for R-2.**

ORDER

27.01.2020: Counter Affidavit filed by the Respondent No.1 is taken on record. Learned counsel for the Appellant seeks and is allowed one week time to file Rejoinder.

Post this appeal 'For Admission (After Notice)' on **14th February, 2020.**

Meanwhile it having been brought to our notice by Resolution Professional that all records have not been provided to the Resolution Professional resulting in delay in carrying forward the Corporate Insolvency Resolution Process, the Appellant is directed to immediately hand over all relevant documents to the Resolution Professional.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/gc